

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.207  
**CP(IB) 319 of 2020**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Bhushan Pankaj Valia  
Personal Gaurantor to UIC Corporation Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 19/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/ PG : None  
For the SBI : Ms. M A Gogia, Adv.  
Resolution Professional : Ms. Anjali Choksi

**ORDER**

Resolution Professional is observed to be sitting in car and arguing the matter online which is not permitted and she is treated as absent. None present for Personal guarantor. Though fresh notice is served upon all Financial Creditors only State Bank of India appeared. None present for Central Bank of India, Union Bank of India, hence, they are proceeded ex-parte. Heard Ld. Counsel for the State Bank of India.

Order is reserved.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**